

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 16/82-ALC4/2013 **MEETING DATE** : 21.11.2013
Actually held on 02.12.2013

The Meeting No. 16/82 of 2013-14 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling under Chapter 29 and 30 was held on 02.12.2013 under the Chairmanship of, Shri Jaikant Singh, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur, Consultantr, Department of Pharmaceutical
 2. Shri Jasbir Singh, Consultantr, Department of C&PC
 3. Shri R.C. Meena, Deputy Director General of Foreign Trade
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1. Since no communication /comments were received from any of the Administrative Departments. The minutes of the meeting held on 02.12.2013 was treated as approved.
 2. The following cases/issues were discussed and the committee took the decision as mentioned against the case:

Case No. A-22	M/s Divis Laboratories Ltd., Hyderabad
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/162/00621/AM13/DES-III
Decision: It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.	

Case No. A-23	M/s Wockhardt Ltd. (100% EOU)
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/162/009/AM14/DES-III
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/507/2013-PI(Norms) dated 21.11.2013, it was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 02.01.2014.	

Case No. A-24	M/s Sandoz Pvt Ltd.
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/162/00087/AM14/DES-III To F.No. 01/82/162/00099/AM14/DES-III
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/519/2013-PI(Norms) dated 21.11.2013, it was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge of export product Mirtazapine 15 mg Orodispersible Tabs (13 Export Items). The case was deferred for 02.01.2014.	

Case No. B-194	M/s Srini Pharmaceuticals Ltd.
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/50/00848/AM13/DES-III F.No. 01/82/50/01337/AM13/DES-III
RA F.No. 09/24/040/00251/AM13 RA F.No. 09/24/040/00406/AM13	Adv. Lic. No. 0910053668 dated 05.09.2012 Adv. Lic. No. 0910054373 dated 23.11.2012
Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-195	M/s Yasho Industries Pvt Ltd			
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/50/00318/AM13/DES-III			
RA F.No. 03/95/040/152/AM13	Adv. Lic. No. 0310696440 dated 28.05.2012			
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch II dated 02.04.2013, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed

METHYL EUGENOL (99% MIN)	1 kg	1.	CLOVE LEAF OIL (EUGENOL CONTENT 78%)	1.40 kg
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RA may take appropriate action as per the decision of Norms Committee.

Case No. B-196	M/s Gitanjali Chemicals Pvt Ltd.			
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/162/190/AM14/DES-III			
RA F.No. 03/94/040/00422/AM13	Adv. Lic. No. 0310708275 dated 10.09.2012			
Decision: In the light of earlier decision taken in meeting no. 4/82 dated 26.04.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Anisole Pure (Min.99%)	1 Kg.	1.	Anisole Crude (Max. 96%)	1.207 kg
		2.	Caustic Soda Flakes	0.120 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-197	M/s Glenmark Generics Ltd.			
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/050/430/AM14/DES-III			
Decision: The case was earlier approved in Norms Committee meeting no. 12/82 dated 19.09.2012. The firm has requested for amendment in the description of import items. The Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of import items as applied by the firm without any other changes. The rest of the minutes would remain same.-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg

Cilostazol	1 kg	1.	5-(4-Chlorobutyl)-1-Cyclohexyl-1H-Tetrazole]	0.88
		2.	6-Hydroxy-3, 4-Dihydro -1H-Quinolinone -2-One	0.59

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-198	M/s Gopinath Chem-Tech Ltd.
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/050/1424/AM13/DES-III
Decision: It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.	

Case No. B-199	M/s Indo Amines Ltd., Thane
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/050/00306/AM12/DES-III
RA F.No. 03/95/040/00990/AM11	Adv. Lic.No. 0310625341 dated 06.04.2011
Decision: The Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product as “INDOEMUL TO 1515” instead of “2-INDO EMUL TO 15 Tallow Ammine Ethoxylate (15 Moles)” as applied by the firm without any other changes. The rest of the minutes would remain same.-	

Case No. B-200	M/s Indo Amines Ltd., Thane
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/050/00344/AM12/DES-III
Adv. Lic.No. 0310625340 dated 06.04.2011	RA F.No. 03/94/040/00991/AM11
Decision: The Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product as “INDOEMUL TO 1515” instead of “2-INDO EMUL TO 1515 (77% of Tallow Ammine Ethoxylate 15 Moles Ethoxylate & OF PEG 200)” as applied by the firm without any other changes. The rest of the minutes would remain same.-	

Case No. B-201	M/s Kusuma Pharma, Mumbai.			
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/050/00104/AM12/DES-III			
Adv. Lic.No. 0310669397 dated 08.12.2011	RA F.No. 03/94/040/00787/AM12			
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/32/2013-Ch II dated 30.08.2013, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Sodium Saccharin (Pure Dental Grade)	1 kg	1.	Sodium Saccharin (BP) 99% purity	1.02 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-202	M/s Haldia Petrochemicals Ltd.
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/050/01534/AM09/DES-III
Adv. Lic.No. 0210122139 dated 13.01.2009	RA F.No. 02/24/040/00248/AM09
Decision: It was decided to defer the case for 02.01.2014 for comments of Petrochemical division of Department of C&PC.	

Case No. B-203	M/s ADI Finechem (Formerly known as H.K. FinechemLtd.).
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/050/00146/AM09/DES-III
Adv. Lic.No. 0810067303 dated 21.09.2007	RA F.No. 08/24/040/149/AM08
Decision: The committee considered the case of the firm and It was noted that the ITC HS code of export product mentioned in chapter 38. It was decided to transfer the case to Norms committee IV.	

Case No. B-204	M/s AMI Life Sciences Pvt Ltd., Baroda			
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/050/545/AM13/DES-III			
Adv. Lic.No. 3410034467 dated 22.06.2012	RA F.No. 34/24/040/00072/AM13			

Decision: It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.

Case No. B-205	M/s Fine Organics Industries Pvt Ltd
Meeting No. 16/AM14 dated – 21.11.2013	F.No. 01/82/050/868/AM10/DES-III
	Adv. Lic. No.0310553708 dated 05.01.2010
Decision: The Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product from “ Behenamide ” to “ Finavax-X (Microbeads Behenamide) ” as applied by the firm without any other changes. The rest of the minutes would remain same.-	

1	Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:19.12.2013
	Decision : Copy of application along with a report received from RA Hyderabad has been already sent to Department of Pharmaceuticals on 18.11.2013. The case was deferred for 19.12.2013.			

2

Case No.: 6/18/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Approved
HQ File :01/82/050/00510/AM12/	RLA File :09/24/040/00094/AM12/	Lic.No/Date:0910047017 06.06.2011	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch II dated 02.07.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REVERSACOL RUSH YELLOW	1 kg	1.	BENZO PHENONE	1.120 kg
		2.	TETRO HYDRO FURAN (THF)	1.809 kg
		3.	TRIMETHYL SILYL ACETYLENE (TMSA)	0.862 kg
		4.	HEYL LITHIUM	3.440 kg
		5.	METHANOL	7.800 kg
		6.	TOLUENE	3.250 kg

		7.	-NAPATHOL	1.033 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:100/14/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved	
HQ File :01/82/050/00685/AM14/	RLA File :09/24/040/00018/AM13/	Lic.No/Date:0910052271 23.04.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/88/2010-PI(Norms) dated 05.10.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
NEVIRAPINE HEMIHYDRATE	1 kg	1.	2 - Chloro Nicotinic Acid	0.902
		2.	Acetone	1.513
		3.	Carbon Enoanticromos (Activated Carbon)	0.100
		4.	Cyclohexane	1.109
		5.	Cyclopropylamine	0.57
		6.	Diethylene Glycol Dimethyl Ether (Diglyme)	2.16
		7.	Malano Nitrile	0.84
		8.	Methanol	8.43
		9.	Methylene Chloride	1.30
		10.	Pyridine	0.47
		11.	Thionyl Chloride	1.947
RA may take appropriate action as per the decision of Norms Committee.				

4	Case No.:101/14/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00686/AM14/	RLA File :09/24/040/00064/AM13/	Lic.No/Date:0910052663 17.05.2012	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

5	Case No.: 16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.		Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
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HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:19.12.2013
Decision : It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

6	Case No.: 148/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/01295/AM13/	RLA File :09/24/040/00359/AM13/	Lic.No/Date:0910054335 15.11.2012	Defer Date:19.12.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/306/2013-PI(Norms) dated 10.06.2013, it was decided to call from the firm a copy of complete set of application alongwith details on Appendix 33. The case was deferred for 19.12.2013.			

7	Case No.: 13/12/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00437/AM14/	RLA File :09/24/040/00495/AM13/	Lic.No/Date:0910054735 09.01.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 11/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Approved	
HQ File :01/82/050/01051/AM13/	RLA File :04/24/040/00217/AM13/	Lic.No/Date:0410142687 18.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/321/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
- [Alpha-(Alpha,Beta)]-Beta-Methyl-Alpha-Phenyl-1-Pyrrolidineethanol base	1 kg	1.	dl-Phenyl Propanolamine Hcl	4.21
		2.	Iso Propyl Alcohol	3.26
		3.	Methanol	2.10
		4.	Methyl Isobutyl Ketone	0.84
		5.	Toluene	2.70
		6.	Acetone	0.63
		7.	Causticsoda Flakes	1.27
		8.	1,4-Dibromo butane	1.94

RA may take appropriate action as per the decision of Norms Committee.

9	Case No.: 14/12/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00438/AM14/	RLA File :03/94/040/00903/AM13/	Lic.No/Date:0310722358 30.01.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

10	Case No.: 28/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00069/AM14/	RLA File :09/24/040/00520/AM13/	Lic.No/Date:0910054940 05.02.2013	Defer Date:02.01.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/490/2013-PI(Norms) dated 21.11.2013, it was decided to call from the firm the following technical details: (a) Complete technical details as per Appendix 33. (b) Past production vis-a-vis Actual consumption of all inputs yearwise for last 3 years, duly certified by Central Excise Authority. The case was deferred for 02.01.2014.			

11	Case No.: 1/36/85-ALC3/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/85/050/00169/AM13/	RLA File :09/24/040/00502/AM13/	Lic.No/Date:0910054980 08.02.2013	Defer Date:02.01.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their letter No. Q 35021/10/2013-PI(Norms) dated 06.09.2013 and 26.06.2013 has stated that the firm has mentioned Chapter 21 wrongly and it should be covered under chapter 29 of ITC(HS). Deptt. of Pharma has requested to advise the firm to suitably revised their application using proper HS code before the matter is processed further. The case is Deferred for 02.01.2014.			

12	Case No.: 111/1/82-ALC4/2013	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved
	HQ File :01/82/050/01469/AM13/	RLA File :09/24/040/00479/AM13/	Lic.No/Date:0910055022 12.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/410/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
DIBENZOYLLACTOL	1 kg	1.	Ethyl 2, 2-difluoro-3-hydroxy-3- (2,2-dimethyl-1, 3 dioxolan -4yl) propionate (DBL3)	1.047
RA may take appropriate action as per the decision of Norms Committee.				

13	Case No.: 58/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00099/AM14/	RLA File :22/24/040/00077/AM13/	Lic.No/Date:2210013693 06.03.2013	Defer Date:19.12.2013
	Decision : It was decided to remind the firm to furnish technical details as per Appendix 33 along with % composition of the export product should be reached before 18.12.2013 otherwise the case will be rejected. The case was deferred for 19.12.2013.			

14	Case No.: 55/4/82-ALC4/2013	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00096/AM14/	RLA File :34/24/040/00287/AM13/	Lic.No/Date:3410036329 06.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:18/8/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved	
HQ File :01/82/050/00149/AM14/	RLA File :09/24/040/00572/AM13/	Lic.No/Date:0910055306 07.03.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/558/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
PENTOL-7 OR 2-(CHLOROMETHYL)-3,4-DIMETHOXYPYRIDINE HYDROCHLORIDE	1 kg	1.	MALTOL	0.91
		2.	POTASSIUM CARBONATE	1.03
		3.	PHOSPHOROUS OXYCHLORIDE	1.64
		4.	THIONYL CHLORIDE	0.82
			TOLUENE	

	5.		0.26
	6.	ACETONE	1.20
	7.	METHANOL	0.50
	8.	CHLOROFORM	2.38
	9.	DICHLORO METHANE	0.50

RA may take appropriate action as per the decision of Norms Committee.

16	Case No.:27/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00210/AM14/	RLA File :09/24/040/00589/AM13/	Lic.No/Date:0910055307 07.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

17	Case No.:114/10/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00297/AM14/	RLA File :03/94/040/00991/AM13/	Lic.No/Date:0310727451 08.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

18	Case No.:30/10/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00213/AM14/	RLA File :09/24/040/00548/AM13/	Lic.No/Date:0910055356 11.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

19	Case No.:214/10/82-ALC4/2013	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00397/AM14/	RLA File :34/24/040/00299/AM13/	Lic.No/Date:3410036377 12.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

20	Case No.:31/10/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00214/AM14/	RLA File :09/24/040/00593/AM13/	Lic.No/Date:0910055380 13.03.2013	Defer Date:19.12.2013

Decision :It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.

21	Case No.: 141/10/82-ALC4/2013	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00324/AM14/	RLA File :03/94/040/00982/AM13/	Lic.No/Date:0310728214 14.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

22	Case No.: 59/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00242/AM14/	RLA File :09/24/040/00585/AM13/	Lic.No/Date:0910055390 14.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:25/8/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved																														
HQ File :01/82/050/00156/AM14/	RLA File :05/24/040/00469/AM13/	Lic.No/Date:0510349278 15.03.2013	Defer Date:																														
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/555/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: Export Product IRBESARTAN (7 Export Item) [A] For Export of 5000 Kg of IRBESARTAN Norms recommended for IRBESARTAN <table><tr><td>S.No.</td><td>Import Item</td><td>Norms recommended for 1 kg</td></tr><tr><td>1</td><td>2 Cyano -4- Bromomethyl Biphenyl</td><td>1.04 kg</td></tr><tr><td>2</td><td>Acetone</td><td>0.303</td></tr><tr><td>3</td><td>Diazaspiro Hydrochloride (2-Butyl-1,3-diazaspiro(4.4)non-1-en-4- one hydrochloride)</td><td>0.88</td></tr><tr><td>4</td><td>Ethyl Acetate</td><td>2.275</td></tr><tr><td>5</td><td>Methylene Chloride</td><td>1.376</td></tr><tr><td>6</td><td>Methanol</td><td>1.057</td></tr><tr><td>7</td><td>METHYL-T-BUTYL-ETHER</td><td>0.74</td></tr><tr><td>8</td><td>Toluene</td><td>2.789</td></tr><tr><td>9</td><td>Tri-n-butyltin chloride</td><td>0.691</td></tr></table>				S.No.	Import Item	Norms recommended for 1 kg	1	2 Cyano -4- Bromomethyl Biphenyl	1.04 kg	2	Acetone	0.303	3	Diazaspiro Hydrochloride (2-Butyl-1,3-diazaspiro(4.4)non-1-en-4- one hydrochloride)	0.88	4	Ethyl Acetate	2.275	5	Methylene Chloride	1.376	6	Methanol	1.057	7	METHYL-T-BUTYL-ETHER	0.74	8	Toluene	2.789	9	Tri-n-butyltin chloride	0.691
S.No.	Import Item	Norms recommended for 1 kg																															
1	2 Cyano -4- Bromomethyl Biphenyl	1.04 kg																															
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5	Methylene Chloride	1.376																															
6	Methanol	1.057																															
7	METHYL-T-BUTYL-ETHER	0.74																															
8	Toluene	2.789																															
9	Tri-n-butyltin chloride	0.691																															

[B] For Export of Tablets and Capsules (Export item No. 2 to 7)

S.NO.	Bulk Drug / Import Item	For export of 1 Million Tablets / Capsule (Quantity in kgs)					
		75 mg	150 mg	300 mg	150/12.5	300/12.05	300/25
1	IRBESARTAN	76.5 kg	153.0 kg	306.0 kg	153.0 kg	306.0 kg	306.0 kg
2	Hydrochlorothiazide	NIL	NIL	NIL	12.75	12.75	25.50

RA may take appropriate action as per the decision of Norms Committee.

24	Case No.:32/8/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:19.12.2013
	Decision : It was decided to send a copy of application again to Department of Biotechnology for their comments. The case was deferred for 19.12.2013			

25	Case No.:57/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:19.12.2013
	Decision : It was decided to send a copy of application again to Department of Biotechnology for their comments. The case was deferred for 19.12.2013			

26	Case No.:140/10/82-ALC4/2013	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00323/AM14/	RLA File :03/94/040/00981/AM13/	Lic.No/Date:0310728713 19.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

27	Case No.:24/10/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00207/AM14/	RLA File :22/24/040/00083/AM13/	Lic.No/Date:2210013724 20.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

28	Case No.:125/10/82-ALC4/2013	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2013	Status:Case
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		21.11.2013	Deferred
HQ File :01/82/050/00308/AM14/	RLA File :03/95/040/00911/AM13/	Lic.No/Date:0310728818 20.03.2013	Defer Date:19.12.2013
Decision : It was decided to remind the firm to furnish the following information sought by Department of Chemicals and Petrochemicals vide their letter dated 1.3.2013: Details of manufacturing process with chemical equations, molecular formula, molecular weight. Yield obtained in each step. Authentic technical literature in support of yield obtained. CA certificate certifying the production of export item achieved by the firm for the last three years and corresponding consumption of each input. Detailed calculations, arriving at the norms applied for. This information should be reached by 18.12.2013 otherwise case will be closed. The case was deferred for 19.12.2013.			

29	Case No.:29/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00160/AM14/	RLA File :08/24/040/00454/AM13/	Lic.No/Date:0810119673 21.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

30	Case No.:58/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00241/AM14/	RLA File :09/24/040/00583/AM13/	Lic.No/Date:0910055475 21.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

31	Case No.:60/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00243/AM14/	RLA File :09/24/040/00586/AM13/	Lic.No/Date:0910055474 21.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

32	Case No.:27/8/82-ALC4/2013		Party Name:STERILE INDIA PRIVATE LIMITED		Meet No/Date:16/82-ALC4/2013 21.11.2013		Status:Case Approved	
	HQ File :01/82/050/00158/AM14/		RLA File :05/24/040/00477/AM13/		Lic.No/Date:0510349855 21.03.2013		Defer Date:	
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/548/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product		Quantity Allowed		

MEROPENEM FOR INJECTION USP (Containing MEROPENEM NLT 84%)	1 kg	1.	MEROPENEM TRIHYDRATE NON-STERILE	1.032 kg
RA may take appropriate action as per the decision of Norms Committee.				

33	Case No.: 25/10/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00208/AM14/	RLA File :09/24/040/00186/AM12/	Lic.No/Date:0910055523 22.03.2013	Defer Date:19.12.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 . This information should be reached by 18.12.2013 otherwise case will be closed. The case was deferred for 19.12.2013			

34	Case No.: 61/10/82-ALC4/2013	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00244/AM14/	RLA File :09/24/040/00610/AM13/	Lic.No/Date:0910055505 22.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

35	Case No.: 6/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

36	Case No.: 19/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00202/AM14/	RLA File :09/24/040/00601/AM13/	Lic.No/Date:0910055530 25.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Biotechnology.			

37	Case No.: 20/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00203/AM14/	RLA File :09/24/040/00605/AM13/	Lic.No/Date:0910055537 25.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Biotechnology.			

38	Case No.:55/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00238/AM14/	RLA File :09/24/040/00602/AM13/	Lic.No/Date:0910055529 25.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Biotechnology.			

39	Case No.:119/10/82-ALC4/2013	Party Name:MICRO ORGO-CHEM	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00302/AM14/	RLA File :03/95/040/00672/AM13/	Lic.No/Date:0310729719 26.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

40	Case No.:33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:02.01.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/489/2013-PI(Norms) dated 21.10.2013, it was decided to call from the firm the following technical details: (a) Yield on molar basis for each step alongwith copy of technical literature in support of the yield envisaged. (b) Batch-Logsheet for the last 3 batches. The case was deferred for 02.01.2014.			

41	Case No.:113/14/82-ALC4/2013	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00698/AM14/	RLA File :05/24/040/00488/AM13/	Lic.No/Date:0510350269 26.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

42	Case No.:13/8/82-ALC4/2013	Party Name:SARACA LABORATORIES LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved
	HQ File :01/82/050/00144/AM14/	RLA File :09/24/040/00598/AM13/	Lic.No/Date:0910055571 27.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/556/2013-PI(Norms) dated			

21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
GABAPENTIN HCL POWDER	1 kg	1.	1,1 CYCLOHEXANE DI ACETIC ACID MONO AMIDE (CAM) POWDER	0.988
		2.	BROMINE LIQUID	0.923

RA may take appropriate action as per the decision of Norms Committee.

43	Case No.: 117/10/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00300/AM14/	RLA File :03/95/040/00881/AM13/	Lic.No/Date:0310729886 28.03.2013	Defer Date:21.11.2013
	Decision : Copy of application has been already sent to D/o C&PC on 12.09.2013. It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

44

Case No.:216/10/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved	
HQ File :01/82/050/00399/AM14/	RLA File :34/24/040/00319/AM13/	Lic.No/Date:3410036563 01.04.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/2011-Ch II dated 28.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
60/40 Mixed Butyl Tin Chloride (60/40 MBTC)	1 kg	1.	Tin Ingots	0.447 kg
		2.	Aluminium Grit/Granules	0.048 kg
		3.	Butene-1	0.368 kg
RA may take appropriate action as per the decision of Norms Committee.				

45	Case No.: 4/8/82-ALC4/2013	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00135/AM14/	RLA File :03/95/040/00899/AM13/	Lic.No/Date:0310729960 01.04.2013	Defer Date:19.12.2013
	Decision : It was decided to remind the firm Purity of Import item. Purity of export item. The case was deferred for 19.12.2013.s			

46	Case No.: 42/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00225/AM14/	RLA File :09/24/040/00635/AM13/	Lic.No/Date:0910055653 02.04.2013	Defer Date:02.01.2014
	Decision : Remind the firm to furnish the following information as called by DBT: Drug Manufacturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record (norms for the export item called DTP-HEPB (Pentavalent Vaccine) fully liquid combination vaccine single does vial, Pediatric does Diphtheria, Tetanus, Pertussis, Hepatitis B Recombinant and Heamophilus Type B (HIB) Combined vaccine with vaccine vial monitar (VVM) (5000000.00) against the import inputs mentioned in the application) The case was deferred for 02.01.2014.			

47	Case No.: 85/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00268/AM14/	RLA File :09/24/040/00636/AM13/	Lic.No/Date:0910055652 02.04.2013	Defer Date:02.01.2014
	Decision : Remind the firm to furnish the following information as called by DBT: Drug Manufacturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record (norms for the export item called DTP-HEPB (Pentavalent Vaccine) fully liquid combination vaccine single does vial, Pediatric does Diphtheria, Tetanus, Pertussis, Hepatitis B Recombinant and Heamophilus Type B (HIB) Combined vaccine with vaccine vial monitar (VVM) (5000000.00) against the import inputs mentioned in the application) The case was deferred for 02.01.2014.			

48	Case No.: 148/10/82-ALC4/2013	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00331/AM14/	RLA File :03/94/040/00996/AM13/	Lic.No/Date:0310730232 03.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

49	Case No.: 37/10/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00220/AM14/	RLA File :09/24/040/00004/AM14/	Lic.No/Date:0910055673 03.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

50	Case No.: 11/8/82-ALC4/2013	Party Name:PREMIER INDUSTRIES	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00142/AM14/	RLA File :50/24/040/00020/AM13/	Lic.No/Date:5010001635	Defer

03.04.2013

Date:19.12.2013

Decision : Copy of application has been already sent to D/o C&PC on 26.07.2013. It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.

51	Case No.:82/10/82-ALC4/2013	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00265/AM14/	RLA File :09/24/040/00637/AM13/	Lic.No/Date:0910055659 03.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

52	Case No.:20/8/82-ALC4/2013	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved															
	HQ File :01/82/050/00151/AM14/	RLA File :07/24/040/00518/AM13/	Lic.No/Date:0710094644 04.04.2013	Defer Date:															
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/551/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="3">DOXEPIN HCL</td><td rowspan="3">1 kg</td><td>1.</td><td>1 BROMO 3 CHLORO PROPANE</td><td>1.12</td></tr> <tr> <td>2.</td><td>TETRA HYDRO FURAN</td><td>0.68</td></tr> <tr> <td>3.</td><td>MAGNESIUM INGOT</td><td>0.19</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg	DOXEPIN HCL	1 kg	1.	1 BROMO 3 CHLORO PROPANE	1.12	2.	TETRA HYDRO FURAN	0.68	3.	MAGNESIUM INGOT
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg															
DOXEPIN HCL	1 kg	1.	1 BROMO 3 CHLORO PROPANE	1.12															
		2.	TETRA HYDRO FURAN	0.68															
		3.	MAGNESIUM INGOT	0.19															

53	Case No.:147/10/82-ALC4/2013	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00330/AM14/	RLA File :03/94/040/00004/AM14/	Lic.No/Date:0310730523 05.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

54	Case No.:4/10/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved
	HQ File :01/82/050/00187/AM14/	RLA File :17/24/040/00001/AM14/	Lic.No/Date:1710005280 08.04.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/69/2011-Ch II dated 28.10.2013, it			

was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
PEG-DST-60 (POLYETHYLENE GLYCOL DISTERATE) (Appearance: White to creamish Flakes / Solid)	1 kg	1.	DIETHYLENE GLYCOL (Colourless liquid)	0.0146 kg
		2.	ETHYLENE OXIDE (Colourless clear liquid)	0.912 kg
		3.	STEARIC ACID (Pale Yellow / White insoluble flakes)	0.0785 kg

RA may take appropriate action as per the decision of Norms Committee.

55	Case No.: 17/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00200/AM14/	RLA File :05/24/040/00478/AM13/	Lic.No/Date:0510350968 08.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

56	Case No.: 38/10/82-ALC4/2013	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00221/AM14/	RLA File :09/24/040/00613/AM13/	Lic.No/Date:0910055691 09.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

57	Case No.: 120/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date:0310730905 09.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

58	Case No.: 129/10/82-ALC4/2013	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Rejected
	HQ File :01/82/050/00312/AM14/	RLA File :03/94/040/01061/AM13/	Lic.No/Date:0310730972 10.04.2013	Defer Date:
	Decision : It was decided to reject the case the firm has not furnished information despite repeated reminders.			

59

Case No.:5/10/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved	
HQ File :01/82/050/00188/AM14/	RLA File :17/24/040/00004/AM14/	Lic.No/Date:1710005285 10.04.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/69/2011-Ch II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
PRODUCT-ABT (ALKYL BENZOATE) (Appearance: Light Yellow Colourless Clear Liquid)	1 kg	1.	LAURYL ALCOHOL (C12-C14 ALCOHOL / LAURYL MYRISTYL ALCOHOL) (Colourless clear insoluble liquid)	0.648 kg
		2.	BENZOIC ACID (Crystalline Solid)	0.412 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 36/10/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Approved	
HQ File :01/82/050/00219/AM14/	RLA File :09/24/040/00006/AM14/	Lic.No/Date:0910055745 15.04.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/465/2010-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
(2R,CIS)-5-FLUORO(4-AMINO-1, 2-DIHYDRO-2-OXO-1-PYRIMIDINYL-1, 3-0XATHIOLANE-2-CARBOXYLIC ACID (2R,5R)-MENTHYLESTER(FCE)	1 kg	1.	GLYOXYLIC ACID - 50%	0.68
		2.	2,5 DI HYDROXY 1, 4 DI-THIANE	0.28
		3.	5-FLUORO CYTOSINE	0.531
		4.	HEXAMETHYL DISILAZANE (HMDS)	0.70
		5.	DIMETHYL FORMAMIDE	0.3333
		6.	CYCLOHEXANE	Not shown in CA Certificate
		7.	TRIETHYL AMINE	
		8.	N-HEXANE	

		9.	TOLUENE	
		10.	METHYLENE CHLORIDE	
RA may take appropriate action as per the decision of Norms Committee.				

61	Case No.: 150/10/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00333/AM14/	RLA File :03/94/040/00021/AM14/	Lic.No/Date:0310731505 16.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

62	Case No.: 92/10/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00275/AM14/	RLA File :31/83/040/00214/AM13/	Lic.No/Date:3110057970 17.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

63	Case No.: 68/4/82-ALC4/2013	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00109/AM14/	RLA File :02/24/040/00002/AM14/	Lic.No/Date:0210188734 17.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case 19.12.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

64	Case No.: 80/10/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00263/AM14/	RLA File :09/24/040/00010/AM14/	Lic.No/Date:0910055794 17.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

65	Case No.: 160/10/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00343/AM14/	RLA File :03/95/040/00024/AM14/	Lic.No/Date:0310731584 17.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

66	Case No.:195/10/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00378/AM14/	RLA File :04/24/040/00292/AM13/	Lic.No/Date:0410145340 18.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

67	Case No.:51/10/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00234/AM14/	RLA File :05/24/040/00015/AM14/	Lic.No/Date:0510351967 18.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

68	Case No.:43/10/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

69	Case No.:35/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00218/AM14/	RLA File :09/24/040/00008/AM14/	Lic.No/Date:0910055819 22.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

70	Case No.:76/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00661/AM14/	RLA File :09/24/040/00611/AM13/	Lic.No/Date:0910055845 23.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

71	Case No.:87/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00672/AM14/	RLA File :09/24/040/00009/AM14/	Lic.No/Date:0910055844 23.04.2013	Defer Date:19.12.2013

Decision :It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.

72	Case No.: 11/12/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00435/AM14/	RLA File :17/24/040/00009/AM14/	Lic.No/Date:1710005298 26.04.2013	Defer Date:19.12.2013
	Decision : Copy of application has been already sent on 30.09.2013. It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 19.12.2013			

73	Case No.: 158/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00341/AM14/	RLA File :03/95/040/00035/AM14/	Lic.No/Date:0310732641 26.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

74	Case No.: 219/10/82-ALC4/2013	Party Name:RENOWN PHARMACEUTICALS PVT LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00402/AM14/	RLA File :34/24/040/00005/AM14/	Lic.No/Date:3410036732 29.04.2013	Defer Date:19.12.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 19.12.2013			

75	Case No.: 177/10/82-ALC4/2013	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00360/AM14/	RLA File :03/94/040/00845/AM13/	Lic.No/Date:0310732910 30.04.2013	Defer Date:19.12.2013
	Decision : Copy of application has been already sent on 11.12.2013. It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 19.12.2013			

76	Case No.: 93/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00678/AM14/	RLA File :09/24/040/00627/AM13/	Lic.No/Date:0910055879 30.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

77	Case No.: 34/10/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:16/82-ALC4/2013	Status:Case
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		21.11.2013	Deferred
HQ File :01/82/050/00217/AM14/	RLA File :08/24/040/00024/AM14/	Lic.No/Date:0810120820 07.05.2013	Defer Date:19.12.2013
Decision : Department of Chemicals and Petrochemicals vide their OM No. 14010/9/2013-Ch-III dated 30.08.2013 has requested the firm to furnish the following technical details: Details of Manufacturing process of cooper Formazone indicating use of Ortho Amine Phenol and Sulpho Anthranilic Acid with Chemical equations, molecular formula, molecular weights. Yield obtained in each step. Authentic technical literature in support of yield obtained. Material balance. CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input Detailed calculations, arriving at the norms applied for. It was decided to remind the firm to furnish the same immediately. The case was deferred for 19.12.2013.			

78	Case No.: 170/10/82-ALC4/2013	Party Name:AGOG PHARMA LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00353/AM14/	RLA File :03/94/040/00075/AM14/	Lic.No/Date:0310733767 09.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

79	Case No.: 186/10/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00369/AM14/	RLA File :03/94/040/00023/AM13/	Lic.No/Date:0310734610 16.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:143/10/82-ALC4/2013	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved	
HQ File :01/82/050/00326/AM14/	RLA File :03/95/040/00009/AM14/	Lic.No/Date:0310734807 17.05.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/143/2011-Ch II dated 29.10.2013 it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ETHYLENE DIAMINE	1 kg	1.	IODINE	0.946 kg
DIHYDRO IODIDE		2.	HYDRAZINE HYDRATE	0.186 kg

RA may take appropriate action as per the decision of Norms Committee.

81	Case No.: 39/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00222/AM14/	RLA File :22/24/040/00015/AM14/	Lic.No/Date:2210013866 17.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

82	Case No.: 172/10/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00355/AM14/	RLA File :03/94/040/00055/AM14/	Lic.No/Date:0310734945 20.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

83	Case No.: 91/14/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00676/AM14/	RLA File :02/21/040/00025/AM14/	Lic.No/Date:0210189840 21.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

84	Case No.: 136/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00721/AM14/	RLA File :03/94/040/00507/AM13/	Lic.No/Date:0310735110 21.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

85	Case No.: 211/10/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00394/AM14/	RLA File :07/24/040/00037/AM14/	Lic.No/Date:0710095520 22.05.2013	Defer Date:19.12.2013
	Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 19.12.2013.			

86	Case No.: 210/10/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
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HQ File :01/82/050/00393/AM14/	RLA File :07/24/040/00034/AM14/	Lic.No/Date:0710095553 23.05.2013	Defer Date:19.12.2013
Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 19.12.2013.			

87	Case No.: 132/14/82-ALC4/2013	Party Name:BLUE DIP ORGANIC INDUSTRIES,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00717/AM14/	RLA File :03/94/040/00067/AM14/	Lic.No/Date:0310735418 23.05.2013	Defer Date:19.12.2013
	Decision : Copy of application has been already sent on 28.10.2013. It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

88	Case No.: 1/6/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00124/AM14/	RLA File :09/24/040/00077/AM14/	Lic.No/Date:0910056114 23.05.2013	Defer Date:19.12.2013
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case was deferred for 19.12.2013			

89	Case No.: 79/14/82-ALC4/2013	Party Name:AGOG PHARMA LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00664/AM14/	RLA File :03/94/040/00093/AM14/	Lic.No/Date:0310735570 24.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

90	Case No.: 92/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00677/AM14/	RLA File :05/23/040/00043/AM14/	Lic.No/Date:0510355138 24.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

91	Case No.: 12/19/87-ALC1/2013	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Approved
	HQ File :01/87/050/00152/AM14/	RLA File :03/95/040/00146/AM14/	Lic.No/Date:0310735559 24.05.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/22/2011-Ch II dated 11.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
NUA (4-PIPERIDINOL, 2,2,6,6-TETRAMETHYL-1 (UNDEXYLOXY))	1 kg	1.	LA-7RD(1-PIPERIDINYLEXY 4-HYDROXY 2,2,6,6 TETRA METHYL	0.700 kg
		2.	LAUOX (LAUOYL PEROXIDE)	1.589 kg
		3.	D-40 (SOLVENT)	1.459 kg
		4.	METHANOL	0.213 kg

RA may take appropriate action as per the decision of Norms Committee.

92	Case No.: 33/10/82-ALC4/2013	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00216/AM14/	RLA File :08/24/040/00081/AM14/	Lic.No/Date:0810121432 27.05.2013	Defer Date:19.12.2013
	Decision : Remind the firm to furnish the following information: 1. Drug Manufacturing Licensing of the export product 2. QA approved Batch Manufacturing Record The case was deferred for 19.12.2013			

93	Case No.: 71/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date:2210013890 28.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:78/14/82-ALC4/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved
HQ File :01/82/050/00663/AM14/	RLA File :03/94/040/00120/AM14/	Lic.No/Date:0310735992 29.05.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2011-Ch II dated 22.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ASTROMUSK CONCENTRATE	1 kg	1.	ISOAMYLENE	0.580 kg
		2.	PROPYLENE OXIDE	0.380 kg
		3.	ALPHA METHYL STYRENE	0.769 kg
		4.	PARAFORMALDEHYDE	0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

95	Case No.: 130/14/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00715/AM14/	RLA File :03/94/040/00141/AM14/	Lic.No/Date:0310735929 29.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of MSME			

96	Case No.: 79/10/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00262/AM14/	RLA File :05/23/040/00058/AM14/	Lic.No/Date:0510355497 29.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

97	Case No.: 108/14/82-ALC4/2013	Party Name:MERIDIAN ENTERPRISES PVT. LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00693/AM14/	RLA File :03/95/040/00174/AM14/	Lic.No/Date:0310735976 29.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:143/14/82-ALC4/2013	Party Name:CHORUS LABS LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved	
HQ File :01/82/050/00728/AM14/	RLA File :09/24/040/00088/AM14/	Lic.No/Date:0910056180 30.05.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/482/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
ETODOLAC :USP/Ph.Eur	1 kg	1.	7 ETHYLTRYPTOPHOL :98 PCT.MIN	0.72
		2.	METHYL 3 OXO PENTANOATE :99 PCT.MIN	0.54
RA may take appropriate action as per the decision of Norms Committee.				

99	Case No.: 225/10/82-ALC4/2013	Party Name:APEX HEALTHCARE LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00408/AM14/	RLA File :34/24/040/00035/AM14/	Lic.No/Date:3410037038 31.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals			

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Case No.:209/10/82-ALC4/2013		Party Name:R L FINE CHEM		Meet No/Date:16/82-ALC4/2013 21.11.2013		Status:Case Approved	
HQ File :01/82/050/00392/AM14/		RLA File :07/24/040/00033/AM14/		Lic.No/Date:0710095687 31.05.2013		Defer Date:	
Decision In the light of earlier decision taken in meeting no. 12/82 dated 19.09.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
CHLORPROMAZINE HCL			1	1 BROMO 3 CHLORO PROPANE	0.95		
			2	2 - CHLORO PHENOTHIAZINE	0.90		
			3	ACETONE	3.33		
RA may take appropriate action as per the decision of Norms Committee.							

101	Case No.: 96/10/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00279/AM14/	RLA File :08/24/040/00085/AM14/	Lic.No/Date:0810121573 31.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals			

102	Case No.:46/12/82-ALC4/2013	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved	
	HQ File :01/82/050/00470/AM14/	RLA File :31/83/040/00019/AM14/	Lic.No/Date:3110058563 31.05.2013	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/52/2011-Ch II dated 29.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed

Sodium Benzoate Micronised	1kg	1	Sodium Benzoate	1.01 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 140/14/82-ALC4/2013	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Approved	
HQ File :01/82/050/00725/AM14/	RLA File :03/94/040/01120/AM13/	Lic.No/Date:0310736597 04.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/103/2012-Ch II dated 08.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
4,4-Diamino Benz Sulfanilide (DASA) Raw Material	1kg	1.	Para Nitro Aniline (Raw Material)	0.658 kg
		2.	Acetanilide (Raw Material)	0.801 kg
RA may take appropriate action as per the decision of Norms Committee.				

104	Case No.:108/10/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00291/AM14/	RLA File :08/24/040/00091/AM14/	Lic.No/Date:0810121695 04.06.2013	Defer Date:19.12.2013
	Decision :It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

105	Case No.:98/10/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00281/AM14/	RLA File :08/24/040/00089/AM14/	Lic.No/Date:0810121696 04.06.2013	Defer Date:19.12.2013
	Decision :It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

106	Case No.:106/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved
	HQ File :01/82/050/00691/AM14/	RLA File :03/94/040/00185/AM14/	Lic.No/Date:0310736606 04.06.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 2/82 dated 18.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
4-chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg

RA may take appropriate action as per the decision of Norms Committee.

107	Case No.:139/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00724/AM14/	RLA File :03/94/040/00160/AM14/	Lic.No/Date:0310736610 04.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

108	Case No.:125/14/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00710/AM14/	RLA File :03/94/040/00179/AM14/	Lic.No/Date:0310736687 05.06.2013	Defer Date:19.12.2013
	Decision : Copy of application has been already sent on 11.12.2013. It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

109	Case No.:227/10/82-ALC4/2013	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00410/AM14/	RLA File :52/24/040/00002/AM14/	Lic.No/Date:5210039825 05.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Biotechnology.			

110	Case No.:86/14/82-ALC4/2013	Party Name:EYTAN LABS LIMITED		Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Deffered and Re-indexed									
	HQ File :01/82/050/00671/AM14/	RLA File :09/24/040/00082/AM14/		Lic.No/Date:0910056266 06.06.2013	Defer Date:21.11.2013									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/465/2010-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
	<table><tr><td>Export Product</td><td>Export Quantity</td><td>S.No</td><td>Import Product</td><td>Quantity Allowed kg/kg</td></tr><tr><td>(2R,CIS)-5-FLUORO(4-</td><td>1 kg</td><td>1.</td><td>GLYOXYLIC ACID -</td><td>0.68</td></tr></table>					Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg	(2R,CIS)-5-FLUORO(4-	1 kg	1.	GLYOXYLIC ACID -
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg										
(2R,CIS)-5-FLUORO(4-	1 kg	1.	GLYOXYLIC ACID -	0.68										

AMINO-1, 2-DIHYDRO-2- OXO-1-PYRIMIDINYL-1, 3- OXATHIOLANE-2- CARBOXYLIC ACID (2R,5R)- MENTHYLESTER(FCE)		50%	
	2.	2,5 DIHYDROXY 1, 4 DI-THIANE	0.28
	3.	5-FLUORO CYTOSINE	0.531
	4.	HEXAMETHYL DISILAZANE (HMDS)	0.70
	5.	DIMETHYL FORMAMIDE	0.3333
	6.	CYCLOHEXANE	Not shown in CA certificate
	7.	TRIETHYL AMINE	
	8.	N-HEXANE	
	9.	TOLUENE	
	10.	METHYLENE CHLORIDE	

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:138/14/82-ALC4/2013		Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.		Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved
HQ File :01/82/050/00723/AM14/		RLA File :03/94/040/00178/AM14/		Lic.No/Date:0310736969 06.06.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/100/2012-Ch II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
DIPHENYL ISODECYL PHOSPHITE	1 kg	1.	PHENOL	0.558 kg	
		2.	ISODECYL ALCOHOL	0.419 kg	
		3.	YELLOW PHOSPHORUS	0.09 kg	
RA may take appropriate action as per the decision of Norms Committee.					

112	Case No.:68/10/82-ALC4/2013		Party Name:ZEE LABORATORIES	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00251/AM14/		RLA File :05/24/040/00047/AM14/	Lic.No/Date:0510356364 06.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

113	Case No.: 19/12/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00443/AM14/	RLA File :03/94/040/01070/AM13/	Lic.No/Date:0310737096 07.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

114	Case No.: 1/8/85-ALC3/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/85/050/00054/AM14/	RLA File :09/24/040/00115/AM14/	Lic.No/Date:0910056522 01.07.2013	Defer Date:02.01.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier letter No. Q 35021/10/2013-PI(Norms) dated 06.09.2013 and 26.06.2013 has stated that the firm has mentioned Chapter 30 wrongly and it should be covered under chapter 29 of ITC(HS). Deptt. of Pharma has requested to advise the firm to suitably revised their application using proper HS code before the matter is processed further. The case is Deferred for 02.01.2014.			

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Case No.:31/16/82-ALC4/2013		Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved
HQ File :01/82/050/00844/AM14/		RLA File :17/24/040/00049/AM14/		Lic.No/Date:1710005431 05.07.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/69/2011-Ch II dated 29.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
PRODUCT-R-1680 (70% ACTIVE FORMULATED PRODUCT) (Appearance: Brown coloured viscous liquid)	1 kg	1.	QUINOLINE (Appearance: Liquid)	0.189 kg	
		2.	TALLOW DIAMINE (Appearance: Liquid)	0.0762 kg	
		3.	ETHYLENE OXIDE (Colourless clear liquid)	0.123 kg	
RA may take appropriate action as per the decision of Norms Committee.					

116	Case No.: 30/16/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00843/AM14/	RLA File :17/24/040/00054/AM14/	Lic.No/Date:1710005445 11.07.2013	Defer Date:19.12.2013

Decision :It was decided to send a copy of application to Department of C&PC for their comments. The case was deferred for 19.12.2013

117	Case No.: 157/14/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00742/AM14/	RLA File :09/24/040/00170/AM14/	Lic.No/Date:0910056762 15.07.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

118	Case No.: 46/13/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved												
	HQ File :01/82/050/00522/AM14/	RLA File :05/23/040/00164/AM14/	Lic.No/Date:0510360738 24.07.2013	Defer Date:												
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/547/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: Export Product : Enrofloxacin Flavored Tablets 22.7 mg , 68 mg s and 136 mg tabs <table border="1"> <thead> <tr> <th rowspan="2">S.NO.</th><th rowspan="2">Import Item</th><th colspan="3">Quantity recommended</th></tr> <tr> <th>22.7 mg tabs</th><th>68 mg tabs</th><th>136 mg tabs</th></tr> </thead> <tbody> <tr> <td>1</td><td>Enrofloxacin</td><td>23.154 mg</td><td>69.36 mg</td><td>138.72 mg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				S.NO.	Import Item	Quantity recommended			22.7 mg tabs	68 mg tabs	136 mg tabs	1	Enrofloxacin	23.154 mg	69.36 mg
S.NO.	Import Item	Quantity recommended														
		22.7 mg tabs	68 mg tabs	136 mg tabs												
1	Enrofloxacin	23.154 mg	69.36 mg	138.72 mg												

119	Case No.: 23/14/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00608/AM14/	RLA File :09/24/040/00191/AM14/	Lic.No/Date:0910056934 29.07.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

120	Case No.: 61/14/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00646/AM14/	RLA File :09/24/040/00206/AM14/	Lic.No/Date:0910057007 02.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

121	Case No.:90/13/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00566/AM14/	RLA File :31/83/040/00054/AM14/	Lic.No/Date:3110060069 23.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

122	Case No.:15/16/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00828/AM14/	RLA File :07/24/040/00177/AM14/	Lic.No/Date:0710097973 03.09.2013	Defer Date:19.12.2013
	Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 19.12.2013.			

123

Case No.:43/16/82-ALC4/2013		Party Name:SYMBIOTEC PHARMALAB LTD.,		Meet No/Date:16/82-ALC4/2013 21.11.2013		Status:Case Approved	
HQ File :01/82/050/00856/AM14/		RLA File :56/24/040/00017/AM14/		Lic.No/Date:5610002765 03.09.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 46/82 dated 14.02.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Qty.	S.No	Import Product		Qty. Allowed	
Hydrocortisone Sodium Succinate Buffered 5% Sterile (Hydrocortisone Sodium Succinate for Injection USP for manufacturers use)		1 kg	1.	Hydrocortisone Hemisuccinate IP/BP Organic Chemicals		1.00 kg	
RA may take appropriate action as per the decision of Norms Committee.							

124	Case No.:16/16/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00829/AM14/	RLA File :07/24/040/00189/AM14/	Lic.No/Date:0710098183 10.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

125	Case No.:35/16/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:16/82-ALC4/2013	Status:Case
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			21.11.2013	Approved
HQ File :01/82/050/00848/AM14/	RLA File :24/24/040/00012/AM14/	Lic.No/Date:2410039888	Defer Date:	
		11.09.2013		
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/1/2007-PC- II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REGENERATED METHYL METHACRYLATE MONOMER (PURITY 99%)	1 kg	1.	ACRYLIC PLASTIC STRIP / OFFCUTS / MIX LOT OF ACRYLIC SHEETS & CUT THEREOFF AND ACRILIC PLASTIC SCRAP [HS CODE 39159030]	1.63 kg
RA may take appropriate action as per the decision of Norms Committee.				

126	Case No.:47/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00860/AM14/	RLA File :04/24/040/00130/AM14/	Lic.No/Date:0410149741 11.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

127	Case No.:33/16/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00846/AM14/	RLA File :09/24/040/00278/AM14/	Lic.No/Date:0910057537 12.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

128	Case No.:9/16/82-ALC4/2013	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00822/AM14/	RLA File :09/24/040/00262/AM14/	Lic.No/Date:0910057540 12.09.2013	Defer Date:19.12.2013
	Decision : Copy of application has been already sent on 06.12.2013 to Department of C&PC. It was decided to defer the case for 19.12.2013 for comments of Department of C&PC			

129	Case No.:5/12/82-ALC4/2013	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00429/AM14/	RLA File :09/24/040/00277/AM14/	Lic.No/Date:0910057572	Defer

		13.09.2013	Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

130	Case No.: 21/16/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00834/AM14/	RLA File :09/24/040/00247/AM14/	Lic.No/Date:0910057543 13.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

131	Case No.: 44/16/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00857/AM14/	RLA File :09/24/040/00269/AM14/	Lic.No/Date:0910057544 13.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

132	Case No.: 41/16/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00854/AM14/	RLA File :07/24/040/00188/AM14/	Lic.No/Date:0710098283 16.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

133	Case No.: 10/16/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00823/AM14/	RLA File :07/24/040/00201/AM14/	Lic.No/Date:0710098284 16.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

134	Case No.: 46/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00859/AM14/	RLA File :04/24/040/00127/AM14/	Lic.No/Date:0410149960 18.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

135	Case No.: 49/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
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	HQ File :01/82/050/00862/AM14/	RLA File :04/24/040/00100/AM14/	Lic.No/Date:0410149961 18.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

136	Case No.:6/16/82-ALC4/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00819/AM14/	RLA File :03/95/040/00037/AM14/	Lic.No/Date:0310750179 18.09.2013	Defer Date:19.12.2013
	Decision : Copy of application has been already sent on 05.12.2013. It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

137	Case No.:17/16/82-ALC4/2013	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00830/AM14/	RLA File :07/24/040/00195/AM14/	Lic.No/Date:0710098354 18.09.2013	Defer Date:02.01.2041
	Decision : Copy of application has been already sent on 11.12.2013. It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

138	Case No.:45/16/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00858/AM14/	RLA File :05/24/040/00219/AM14/	Lic.No/Date:0510366235 19.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

139	Case No.:48/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00861/AM14/	RLA File :04/24/040/00099/AM14/	Lic.No/Date:0410150142 20.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

140	Case No.:20/16/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00833/AM14/	RLA File :05/24/040/00214/AM14/	Lic.No/Date:0510366620 24.09.2013	Defer Date:02.01.2014
	Decision : Copy of application has been already sent on 09.12.2013. It was decided to defer the case for 02.01.2014 for comments of Department of			

Pharmaceuticals.

141	Case No.:36/16/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00849/AM14/	RLA File :08/24/040/00259/AM14/	Lic.No/Date:0810125075 25.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:19/16/82-ALC4/2013	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,		Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved
HQ File :01/82/050/00832/AM14/	RLA File :07/24/040/00221/AM14/		Lic.No/Date:0710098567 25.09.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/154/2011-Ch II dated 27.02.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Dithiothreitol / DTT	1 kg	1.	Thioacetic acid	2.581 kg
		3.	Cis-2-Butene 1 4 diol	3.038 kg
RA may take appropriate action as per the decision of Norms Committee.				

143	Case No.:7/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00820/AM14/	RLA File :04/24/040/00142/AM14/	Lic.No/Date:0410150374 26.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

144	Case No.:23/16/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved									
	HQ File :01/82/050/00836/AM14/	RLA File :07/24/040/00151/AM14/	Lic.No/Date:0710098623 27.09.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/498/2010-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									

Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg
		RA may take appropriate action as per the decision of Norms Committee.		

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Case No.:27/16/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved	
HQ File :01/82/050/00840/AM14/	RLA File :22/24/040/00047/AM14/	Lic.No/Date:2210014252 30.09.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 12/82 dated 19.09.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tazobactam Sodium+Piperacillin Sodium Sterile (1:8)	1 Kg.	1.	Piperacillin Acid	0.9153 kg
		2.	Tazobactam Acid	0.1130 kg
		3.	Sodium Bicarbonate	0.174 kg
		4.	Aluminium Bottle Anodized with Tear off alu cap & chlorobutyl plug	Relevant, as per packing policy
A may take appropriate action as per the decision of Norms Committee.				

146	Case No.:14/16/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00827/AM14/	RLA File :22/24/040/00046/AM14/	Lic.No/Date:2210014253 30.09.2013	Defer Date:02.01.2014
	Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

147	Case No.:32/16/82-ALC4/2013	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00845/AM14/	RLA File :08/24/040/00292/AM14/	Lic.No/Date:0810125295 03.10.2013	Defer Date:02.01.2014
	Decision :It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

148	Case No.:42/16/82-ALC4/2013		Party Name:INDIA GLYCOLS LTD.,		Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00855/AM14/		RLA File :05/23/040/00269/AM14/		Lic.No/Date:0510367396 03.10.2013	Defer Date:02.01.2014

Decision: Copy of application has been already sent on 02.12.2013. It was decided to defer the case for 02.01.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.

149	Case No.: 39/16/82-ALC4/2013	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00852/AM14/	RLA File :04/24/040/00146/AM14/	Lic.No/Date:0410150519 03.10.2013	Defer Date:02.01.2014
	Decision : Copy of application has been already sent on 06.12.2013. It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

150	Case No.: 8/16/82-ALC4/2013	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00821/AM14/	RLA File :08/24/040/00286/AM14/	Lic.No/Date:0810125341 04.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

151	Case No.: 25/16/82-ALC4/2013	Party Name:ATUL LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00838/AM14/	RLA File :08/24/040/00244/AM14/	Lic.No/Date:0810125378 07.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

152	Case No.: 34/16/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00847/AM14/	RLA File :08/24/040/00304/AM14/	Lic.No/Date:0810125463 08.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

153	Case No.: 11/16/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00824/AM14/	RLA File :05/23/040/00281/AM14/	Lic.No/Date:0510367867 08.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

154	Case No.: 12/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2013	Status: Case
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		21.11.2013	Deferred
HQ File :01/82/050/00825/AM14/	RLA File :08/24/040/00303/AM14/	Lic.No/Date:0810125470 08.10.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

155	Case No.:26/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00839/AM14/	RLA File :08/24/040/00302/AM14/	Lic.No/Date:0810125462 08.10.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.				

156	Case No.:24/16/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00837/AM14/	RLA File :05/24/040/00232/AM14/	Lic.No/Date:0510367885 08.10.2013	Defer Date:02.01.2014
Decision : It was decided to call from the firm the following technical details: • COA from foreign supplier for relevant import consignment for the imported input. • COA from Independent and approved Testing Laboratory for export product. • Stepwise process with wastage envisaged in the process. The case was deferred for 02.01.2014.				

157	Case No.:29/16/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved										
	HQ File :01/82/050/00842/AM14/	RLA File :05/24/040/00239/AM14/	Lic.No/Date:0510367886 08.10.2013	Defer Date:										
Decision : In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Quinoline Based Alkaloid - Camptothecin (Chemical) HPLC Purity Not Less Than 98.5%</td><td>1kg</td><td>1.</td><td>Quinoline Based Alkaloid - Camptothecin (Chemical) (HPLC Purity Not less Than 99% and NMT 96-8%)</td><td>1.0346 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Quinoline Based Alkaloid - Camptothecin (Chemical) HPLC Purity Not Less Than 98.5%	1kg	1.	Quinoline Based Alkaloid - Camptothecin (Chemical) (HPLC Purity Not less Than 99% and NMT 96-8%)	1.0346 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Quinoline Based Alkaloid - Camptothecin (Chemical) HPLC Purity Not Less Than 98.5%	1kg	1.	Quinoline Based Alkaloid - Camptothecin (Chemical) (HPLC Purity Not less Than 99% and NMT 96-8%)	1.0346 kg										
RA may take appropriate action as per the decision of Norms Committee.														

158	Case No.:13/16/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00826/AM14/	RLA File :08/24/040/00296/AM14/	Lic.No/Date:0810125464 08.10.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.				

159	Case No.:28/16/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00841/AM14/	RLA File :22/24/040/00048/AM14/	Lic.No/Date:2210014277 09.10.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.				

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Case No.:37/16/82-ALC4/2013		Party Name:INDO PHYTO CHEMICALS PVT LTD		Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved
HQ File :01/82/050/00850/AM14/		RLA File :05/23/040/00287/AM14/		Lic.No/Date:0510368379 14.10.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 13/82 dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product		Export Quantity	S.No	Import Product	Quantity Allowed
Allylestrenol Bulk Drug		1 kg	1.	Sitolactone Intermediate	1.95 kg
			2.	5-Chloro-2-pentanone Reagent	1.81 kg
			3.	Tetrahydrofuran Solvent	5.80 kg
			4.	Pyridine Reagent	0.87 kg
RA may take appropriate action as per the decision of Norms Committee.					

161	Case No.:38/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00851/AM14/	RLA File :08/24/040/00321/AM14/	Lic.No/Date:0810125616 14.10.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.				

162	Case No.: 18/16/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00831/AM14/	RLA File :09/24/040/00323/AM14/	Lic.No/Date:0910057916 14.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

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Case No.:22/16/82-ALC4/2013		Party Name:INDO PHYTO CHEMICALS PVT LTD		Meet No/Date:16/82-ALC4/2013 21.11.2013		Status:Case Approved	
HQ File :01/82/050/00835/AM14/		RLA File :05/23/040/00295/AM14/		Lic.No/Date:0510368767 18.10.2013		Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/401/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product	Qty. Allowed kg/kg		
Nandrolone Phenylpropionate Bulk Drug		1 kg	1.	Sitolactone Intermediate	1.27		
			2.	5-Chloro-2-Pentanone Reagent	1.18		
			3.	Tetrahydrofuran Solvent	3.175		
			4.	Pyridine Reagent	0.565		
RA may take appropriate action as per the decision of Norms Committee.							

164	Case No.: 40/16/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status: Case Deferred
	HQ File :01/82/050/00853/AM14/	RLA File :04/24/040/00152/AM14/	Lic.No/Date:0410151307 28.10.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

165	Case No.:1/16/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved										
	HQ File :01/82/050/00814/AM14/	RLA File :08/24/040/00332/AM14/	Lic.No/Date:0810126139 30.10.2013	Defer Date:										
	Decision : In the light of earlier decision taken in meeting no. 10/82 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										

Bisoprolol Fumerate 5mg Tablets (Pack Size 30 Tab)	1 No.	1.	Bisoprolol Fumarate	5.1 mg
Bisoprolol Fumerate 10mg Tablets (Pack Size 30 Tab)	1 No.	1.	Bisoprolol Fumarate	10.2 mg
RA may take appropriate action as per the decision of Norms Committee.				

166	Case No.:2/16/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00815/AM14/	RLA File :09/24/040/00367/AM14/	Lic.No/Date:0910058141 05.11.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

167	Case No.:3/16/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00816/AM14/	RLA File :09/24/040/00366/AM14/	Lic.No/Date:0910058142 05.11.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

168	Case No.:4/16/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Deferred
	HQ File :01/82/050/00817/AM14/	RLA File :05/23/040/00312/AM14/	Lic.No/Date:0510370486 07.11.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

169	Case No.:5/16/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved										
	HQ File :01/82/050/00818/AM14/	RLA File :03/95/040/00623/AM14/	Lic.No/Date:0310757173 07.11.2013	Defer Date:										
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch II dated 02.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>METHYL EUGENOL (99% MIN)</td><td>1 kg</td><td>1.</td><td>CLOVE LEAF OIL (EUGENOL CONTENT 78%)</td><td>1.40 kg</td></tr></table>					Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	METHYL EUGENOL (99% MIN)	1 kg	1.	CLOVE LEAF OIL (EUGENOL CONTENT 78%)	1.40 kg
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed										
METHYL EUGENOL (99% MIN)	1 kg	1.	CLOVE LEAF OIL (EUGENOL CONTENT 78%)	1.40 kg										

RA may take appropriate action as per the decision of Norms Committee.

Date:03.12.2013
Place:New Delhi

R.C.Meena
Dy. Director General of Foreign Trade